

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.509/2001

Monday this is the 18th day of June, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR.TNT NAYAR, ADMINISTRATIVE MEMBER

M.P.Shamsudeen, Mayampokkada House,

Androth Island, Union Territory of
Lakshadweep working as Part Time
Sweeper in the department of
Telecommunications (Satellite)
Minicoy.

....Applicant

(By Advocate Mr. PV Baby)

v.

1. The Director, Department of
Telecommunications, Satellite
Communications, Ernakulam.

2. The Divisional Engineer,
Satellite Communications,
MTCE, Muvattupuzha.

3. The Sub Divisional Engineer,
Satellite Communications,
Minicoy.

4. Union of India, represented by
Secretary, Department of Telecommunications,
Sanchar Bhavan, (BSNL)
New Delhi.

..Respondents

(By Advocate Mr. N.Anilkumar)

The application having been heard on 18.6.2001, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Applicant who is said to be a part-time casual
labourer and who had been entrusted night duty at the
rate of eight hours per day made a representation on
18.3.2000 complaining reduction of hours of his duty and
claiming engagement as a casual labourer. This
representation has not been considered and disposed of.

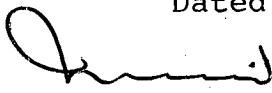
contd....

The applicant has, therefore, filed this application for a declaration that the applicant is entitled for absorption as regular Part-Time Sweeper/Mazdoor under the respondents and to direct to pay the applicant wages of regular employees from the date on which the applicant compelled 240 days of service and for other reliefs.

2. When the application came up for admission, learned counsel on either side agree that the application may be disposed of at this stage directing the Ist respondent to consider the representation Annexure.A4 and to give the applicant an appropriate reply within a reasonable time.

3. In the light of the above submission of the learned counsel on either side, the application is disposed of directing the Ist respondent to consider the applicant's representation (Annexure.A4) and to give the applicant an appropriate reply within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 18th day of June, 2001


T.N.T. NAYAR
ADMINISTRATIVE MEMBER

(s)


A.V. HARIDASAN
VICE CHAIRMAN

List of annexure referred to:

Annexure.A4:True photo copy of the application dated 18.3.2000 submitted by the applicant before the Ist respondent.

...